# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 3679 ANSWERED ON 24<sup>TH</sup> MARCH, 2022

#### CASES REGISTERED UNDER THE MOTOR VEHICLES ACT

# 3679. SHRI JAGDAMBIKA PAL:

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the total number of cases registered under the Motor Vehicles Act for traffic violation along with the total fines collected thereunder during the last three years and the current year in the country, Statewise especially in Uttar Pradesh;
- (b) whether the cases of traffic violations under the Motor Vehicles Act have increased after the steep increase in traffic fines and if so, the reasons therefor;
- (c) whether the cases of road rage and rash driving are increasing in the country; and
- (d) if so, the number of such cases registered along with the steps taken by the Government to address the issue?

#### **ANSWER**

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

#### (SHRI NITIN JAIRAM GADKARI)

(a) the total number of cases registered under the Motor Vehicles Act for traffic violation along with the total fines collected thereunder

during the last three years and the current year in the country, Statewise including Uttar Pradesh as per Centralized Vehicles Record (VAHAN 4.0) are as follows:

							01-01-2022 to 15-0	
State	2019		2020		20	)21	3-22	
		Fine coll		Fine collec	- 65: \5:	Fine colle	- 65: \5:	Fine coll
			Traffic Vio	ted in Rupe es	Traffic Vi	cted in Ru pees		ected in Rupees
	113	•	iations	<del>es</del>	Olations	-	Olations	_
Assam	1221	1246030 0	20468		60525	53509953 0	16576	
Bihar	864133	2618057 011	679344	256983339 7	684719	25822133 87	121439	5327837 46
Chhattis								1507260
garh	9416	4036970	15990	12514900	57480	35223900	15182	0
Chandig		6209770				13770498		2036715
arh	202775	20	124356	142597206	166176	2	30525	4
Daman & Diu	9346	2815600	4066	1305300	6508	6274900	362	388500
	486983	1565336		227550215		11824220		1263646
Delhi	3	822	9857849	6	7189824	07	1333433	26
Goa	436	93572	770244	91273354	746399	92199361	168952	2260440 5
		2490593				79046253		1127537
Gujarat	729757	087	185922	818386559	186188	6	24892	55
Himach								
al Prade		3952728				24917071		5368825
sh	287989	44	558575	138467909	635650	7	65767	1
	189786			204159018		31450348		6369556
Haryana	3	882	1101380	1	1072334	32	205352	80
Jharkha					4000-	40-0400-		1331030
nd	0	0	0	0	18337	18504307	7897	8
Jammu								400040
And Kas hmir	4	800	2368	1465036	79974	38778233	32988	1680840
Karnata		000	2300	1403030	19914	30110233	32300	
ka	o	0	717	389000	1990	1013500	142	73500
						86955241		3288769
Kerala	71	196350	207701	190276913	1741932	5	799635	
Ladakh	0	0	58	23900	473	232525	0	0
Maharas		1158372				15925034		6897459
htra	18131	94	35972	360013445	170684	82	147506	98
Meghala								
ya	0	0	74	80100	8593	6408000	4297	3026200
Manipur	0	0	1	10	83	169501	17	36500
Mizoram	14	8000	1203	525000	3272	1339600	525	246700
		9400876				72558677		8122398
Odisha	373720			621737492	275094	8	27591	7
Punjab	92844	6383613 6		76188410	340120	14168735 4		4451993 9

Puduche				153330533				
rry	23141	3129200	373838	8	19174	5541600	8843	2136500
Rajasth		4074099				22293086		7414754
an	178804	21	378	1355860	1230704	85	348289	15
Sikkim	0	0	0	0	60	596700	7	53500
Tamil N	215073	5711079		104774525		75732684		8348315
adu	7	87	4933922	0	3626037	9	449420	0
Tripura	3	1500	6763	4697400	19186	13496300	7180	4398800
Uttrakh		8494850				19064306		4598240
and	27860	0	53679	93655046	155748	6	45065	6
Uttar Pr	196045	3595950		394221672		36385387		4324739
adesh	3	948	2283397	1	1313567	05	107483	81
West Be								1331330
ngal	0	0	0	0	2367	261100	747	0
	136985	1531799		161384783	1981319	18987294		4178088
Total	51	8382	21575301	85	8	852	4098901	390

(b) The number of traffic violations under the Motor Vehicles Act 1988 before and after implementation of the Motor Vehicles (Amendment) Act, 2019, as per Centralized Database, are as follows:

	February 2017 to 31 August, 2019	01 September 2019 to February, 2022
Total number of traffic violations	13872098	48518314

(c) and (d) The cases of road rage and rash driving (Dangerous driving/ Rash Driving) in the country, as per Centralized Database, are as follows:

	2019	2020	2021
Total number of cases	155506	183708	215328

The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads

and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below:-

#### i. Education:

- a. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns on road safety through social media, electronic media, and print media. Further, Ministry implements a road safety advocacy scheme to provide financial assistance to various agencies for administering Road Safety Advocacy.
- b. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- c. A Certification Course for Road Safety Auditors has been commenced in the Indian Academy of Highway Engineers (IAHE).

# ii. **Engineering (both of Roads and vehicles)**

# Road engineering:

- a. High priority to identification and rectification of black spots (accident prone spots) on national highways.
- b. Road safety has been made an integral part of road design at planning stage. Road Safety Audit of all highway projects has been made mandatory at all stages i.e. design, construction, operation and maintenance.
- c. Ministry has delegated powers to Regional Officers for technical approval to the detailed estimates for rectification of identified Road Accident black spots.
- d. Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.
- e. The electronic Detailed Accident Report (e-DAR) Project has been initiated to establish a central repository for reporting, management and analysis of road accidents data across the India.

#### Vehicle engineering:

 a. Safety standards for automobiles have been improved in respect of Airbags, Anti-lock Braking System (ABS), Tyres,

- Crash test, Speed Limiting devices, compliance with fire Alarm and protection system etc.
- b. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- c. This Ministry, vide notification dated 15<sup>th</sup> February, 2022, has prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. Further, it specifies use of a safety harness, crash helmet and restricts speed to 40kmph.

#### iii. Enforcement:

- a. The Motor Vehicles (Amendment) Act, 2019 provides for strict penalties for enhancing deterrence for violation of traffic rules and ensuring strict enforcement through use of technology.
- b. Issue of Guidelines for protection of Good Samaritans as per MV (Amendment) Act, 2019.

# iv. **Emergency care:**

- a. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.
- b. Ministry has implemented a Scheme for grant of Award to the Good Samaritan who has saved life of a victim of an accident involving a motor vehicle by administering immediate assistance and rushing to Hospital/Trauma Care Centre within the Golden Hour of the accident to provide medical treatment.

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